

BEFORE THE NATIONAL GREEN TRIBUNAL,
(SOUTHERN BENCH) AT CHENNAI

Application No. 173 of 2015 (SZ)

Confederation of Organisations for Integrated
Urban Development
Rep By its President,
Reg No. 63/2013,
No. 10, Gajapathy Street,
Nehru nagar, Chromepet,
Chennai - 600 044.

... Applicant.

Vs

1. The Commissioner
Pallavaram Municipality
Chromepet, Chennai- 600 044

2. The Director
Municipal Administration
Ezhilagam Annexe Building,
Chepauk, Chennai- 600 005.

3. The Principal Secretary to Government
Municipal Administration & Water Supply Department,
Fort St George,
Chennai- 600 009.

4. The District Collector
Kancheepuram District,
Kancheepuram.

5. The Tahsildar,
Taluk Office, Alandur,
Chennai- 600 016.

6. The Commissioner
Hindu Religious and Charitable Endowments Department,
Nungambakkam,
Chennai- 600 034.

7. The Director of Environment and Member Secretary,
Environment management Agency of Tamil Nadu,
Panagal Buildings, Saidapet, Chennai- 600 015.


COMMISSIONER
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Municipal Corporation

8. Additional Chief Secretary/ Chairman,
Tamil Nadu Pollution Control Board,
No. 76, Anna Salai, Guindy,
Chennai- 600 032.

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Respondents.

REPORT FILED BY THE 1st RESPONDENT

I, Elangovan, Son of Manikkam aged 51 years working as Commissioner, Tamnaram City Municipal Corporation, Tambaram, Chennai - 600 044 do hereby solemnly affirm and sincerely state as follows:

I am the Commissioner of the Tambaram City Municipal Corporation, and well conversant with the facts of the case from the connected files and I am submitting this present report for the Consideration of this Hon'ble Tribunal.

2. The entire Paalkeni Kulam has been protected by erecting a Fencing around the same and it has been provided with a Footpath in its periphery and it is being used by the residents surrounding the same for walking.

3. The Entire tank is under the Jurisdiction of the Revenue Department and the Tahsildar, Pallavaram is the jurisdictional authority for taking any action for protecting the said lake. This respondent has undertaken the project of protecting the Water body in order to prevent future degradation of the same.

4. The works of restoring the inlets and outlets of the Tank are completed. Footpaths have been laid all around the boundary. The water spread is now clear of any encroachments. In the higher levels were there were a few encroachers, and the Tahsildar has been requested to take action for removal and the further action from the Revenue department is awaited.


COMMISSIONER
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Municipal Corporation

5. In view of the common orders of the Honourable High Court and the Honourable Supreme Court that had given certain protective orders during the course of the Pandemic that had been in effect till 28-02-2022 the further action for removal of the encroachments was kept pending. As and when the Revenue department starts its work of removal of encroachments, this Respondent will render its assistance by providing men and machinery for the said works.

In the foregoing circumstances it is prayed that this Honourable Tribunal may be pleased to record the above report and thus render Justice.

VERIFICATION

I, Dr. M. Elangovan Commissioner Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 26th day of April, 2022.

1st RESPONDENT


COMMISSIONER
Tambaram City
Municipal Corporation

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

O. A. No. 173 OF 2015 (SZ)

REPORT AS ON 26-04-2022

**M/S.P.SRINIVAS (828/1994)
N.K. PONRAJ (2263/2009)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 1st RESPONDENT.

Cell No. 94862 04469